

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:655
ANSWERED ON:28.07.2006
AMENDMENT BILL ON LAND ACQUISITION ACT .1894
Mistry Shri Madhusudan Devram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Government has prepared the `Amendment Bill, 2004` in regard to the Land Acquisition Act, 1894 and intends to introduce before the Parliament;
- (b) If so, the details thereof ;
- (c) Whether some States have proposed certain amendments in this regard;
- (d) If so, the details thereof;
- (e) Whether such amendments are likely to increase the financial burden on the States` exchequer; and
- (f) If so, the steps taken by the Government to reimburse the additional financial implications?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) to (f) No, Sir. However, a proposed draft of the Land Acquisition

(Amendment) Bill, 2004 was circulated to State Governments in 2004 for obtaining their views on some proposed amendments of the Land Acquisition Act, 1894 to make the acquisition process time-bound and effective. Responses of all State Governments have not been received. Accordingly, these proposals have not been finalized.